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tie₃ during the years 1977-78 to 1980-81 under N >n--Plan an^ Plan are:—

(Rupees ia Lakhs)

	Non-Plan Rs.	Plan Rs.	Total Rs.
1977-78	2440- / 6	3416-89	5857-05
1978-79	2563-48	4193 98	6757-66
1979-80	3843-06	2574-39	6417-45
1980-81	4290 - 28	2659-86	6950-14

Scheme Research Employees of in

1845. PROT. JANTOSH MITRA: Will the Minister of EDUCATION be pleased to state;

- (a) whether (overnment have suggested to the directors of HT_S to discuss the Iss ie Of the Scheme Research emplo eeg of IITa;
- (b) iy so, wh ther Government are aware that the meeting of all the Directors of 111 j took place on the 24th April, j98.. snd again on the 20th August, 1981;
- (c) if so, whether the Directors made any suggf ?tion_s to the Government regarding th_e Scheme Research employees;
- (d) if so, wh it are the details of the suggestions niade by them; and
- (e) what act 3n Government have taken or propose to take thereon?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS, EDU-CATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENT/RY AFFAIRS (SHRI MALLIKARJU:")- (a) to (c). Yea, Sir.

- (d) The Di ectors recommended that:
- (i) All prgons appointed In time pijojects/sponsored boun

Research Projects be appointed on a contract for a gpecific period or lor the duration of the Project.

- (ii) The scales of pay for such appointments should be the same as approved by the Government for various cadr_{es} in the iITa. However, the designations for senior appointments should be different from the normal academic/administrative designations so a₃ to distinguish them from the regular cadres.
- (iii) The detailed Rules on the subject may be worked out by each of th₃ IITs.
- (e) The matter will be $e^{343111}*^{1}^{\wedge}$ after the detailed rules are received from the HTs.

Deduction of Income Tax front serving seamen's wages

1846. SHRI ARBINDA Will the Minister of SHIPPING AND TRANSPORT be pleased to state the steps Government have taken for the implementation of the Calcutta High Court'g decision to stop deduc tions towards income tax serving seamen's wages?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEEREN-DRA PATIL); According to the information receive from Director General of Shipping, there is no I general decision of Calcutta High Court or injunction re-strainin'g deduction of income Tax from Seamen's wages. Orders were passed by the High Court in some specific seamen's cases. Therefore, the question of Government taking stepg does not arise.

Setting: up of National institute of Road Research and Statistics

1847. SHRIMATT MONIKA DAS: Will the Minister 0? SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government propose to set up a National Institute of Road Research and Statistics; and